

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
LIQUID PAPER FINSERVE PRIVATE LIMITED

1.	Name of Corporate Person	Liquid Paper Finserve Private Limited
2.	Date of Incorporation of Corporate person	15/10/2004
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies- Delhi II
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U65993DL2004PTC129973
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Person	Unit No-500, 5th Floor ITL Twin Tower, Plot No-B-9 NSP Pitampura, Saraswati Vihar, North West Delhi, Delhi, India, 110034
6.	Liquidation Commencement Date of Corporate Person	04th May 2026
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Deepak Kumar Garg Regd. No: IBB/IPA-002/IP-N00796/2019 -2020/12560 Communication Address: 7A, Atmaram House No-1, Tolstoy Marg, New Delhi 110001 Regd. Address: I-702A, Ajnara Integrity, Rajnagar Extension, Ghaziabad, Uttar Pradesh 201017 Process email id: liquidpaperfinservice.vol@gmail.com Regd. Email ID: deepakgarg07@rediffmail.com Mobile No: +91-9871212610
8.	Last Date for Submission of Claims	03rd June, 2026

Notice is hereby given that the Liquid Paper Finserve Private Limited has commenced voluntary liquidation on 04th May 2026

The stakeholders of Liquid Paper Finserve Private Limited are hereby called upon to submit a proof of their claims, on or before 03rd June, 2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Deepak Kumar Garg
Liquidator of Liquid Paper
Finserve Private Limited

Date: 08.05.2026

Place: New Delhi

IP Regd. No: IBB/IPA-002/IP-N00796/2019 - 2020/12560

AFA Valid till 31.12.2026

"FORM A" PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF INDHAAB BOUTIQUE RESORTS PRIVATE LIMITED	
1. Name of Corporate Person	INDHAAB BOUTIQUE RESORTS PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	29.01.2021
3. Authority Under Which Corporate Person is Incorporated/Registered	REGISTRAR OF COMPANIES (ROC), HARYANA
4. Corporate Identity Number /Limited Liability Identity Number of Corporate Person	U55109HR2021PTC0992543
5. Address of The Registered Office and Principal Office (If Any) Of Corporate Person	Office No.-0-11/7 (B-17) 3rd Floor, Palm Vypark Kendra, Palam Vihar, (Gurgaon), Gurgaon, Palam Vihar, Haryana-122017, India
6. Liquidation Commencement Date of Corporate Person	05.05.2026
7. Name, Address, Email Address, Telephone Number and The Registration Number of The Liquidator	Name : Rajeev Sharma Address : H No. 58, (Near Gate No-9), Shivalki City, Sector-127, Kharar, Near Mansa Devi Mandir, Sahibzada Ajit Singh Nagar, Punjab-140307 Email Address : rajeevsharmacpa@gmail.com Tel No.: 99655618446 Reg No. of The Liquidator : IBB/1PA-001/IP-P-02004/2020-2021/13142
8. Last Date for Submission of Claims	04.06.2026

Notice is hereby given that the **INDHAAB BOUTIQUE RESORTS PRIVATE LIMITED** has commenced voluntary liquidation on **05.05.2026**

The stakeholders of **INDHAAB BOUTIQUE RESORTS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **04.06.2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
LIQUIDATOR
RAJEEV SHARMA

Date : 06.05.2026
Place : Mohali (Punjab)

INDHAAB BOUTIQUE RESORTS PRIVATE LIMITED
IBB/1PA-001/IP-P-02004/2020-2021/13142

NOTICE

(PURSUANT TO RULE 30 OF THE COMPANIES
(INCORPORATION) RULES, 2014)

**BEFORE THE CENTRAL GOVERNMENT
REGIONAL DIRECTOR, NORTHERN REGION
IN THE MATTER OF**

Sub-section (4) of Section 13 of Companies Act, 2013 and clause
(a) of sub-rule (5) of rule 30 of the Companies (Incorporation)
Rules, 2014

AND

**IN THE MATTER OF CHAKRAVYUHA DYNAMICS PRIVATE LIMITED
(Formerly Known as Major Aerospace Systems Private Limited)**

(CIN: U62099UP2023PTC186261)

having its registered office at J 2107 Tower J, Muradnagar, Murad
Nagar (Ghaziabad), Ghaziabad, Ghaziabad, Uttar Pradesh, India,
21206 **(Petitioner)**

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on May 04, 2026 **to enable the company to change its Registered office from the “State of Uttar Pradesh” to “the State of Telangana”.** Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd Floor, CGO Complex, New Delhi – 110003, **email: rd.north@mca.gov.in** within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Registered Office
J 2107 Tower J, Muradnagar,
Murad Nagar (Ghaziabad),
Ghaziabad, Ghaziabad,
Uttar Pradesh, India, 201206

For **CHAKRAVYUHA DYNAMICS
PRIVATE LIMITED**
(Formerly Known as Major
Aerospace Systems Private Limited)
Sd/-
Naveen Kanakadandi
Managing Director and CFO
DIN: 11098737

	ELECTRONICA FINANCE LIMITED Aundumbar, 101/1, Erandwane, Dr. Kelkar Road, Pune 411004, Maharashtra, India
POSSESSION NOTICE (Appendix IV) Rule 8(3)]	
Whereas the Authorized officer of M/s (Electronica Finance Limited, a Non-Banking Financial Company duly incorporated and registered under the Companies Act, 1956 under the provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 Of 2002) (hereinafter referred to as "SARFAESI Act, 2002") having its Registered Office at Aundumber, Plot No 101/1, Dr. Kelkar Road, Opp. To Paranjape Builder Office, Erandwane, Pune - 411004 (hereinafter referred to as "EFL") and in exercise of the powers conferred upon Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 30-MAY-2025 calling upon:- 1. Power Product India Property No 29, Situated At Gali No 2 Friends Colony, Industrial Area Shahdara, - East Delhi - 110095. Mob No. 9899175116, 2. Satyapal Singh House No 4, Kharsa No. 952, Raj Nagar Colony, Village Bha Hazipur, Loni, Distt. Ghaziabad Uttar Pradesh - 201102 Mob No. 9899175116, 3. Satyapal Singh H. No.115 - Gali No 1 To 5 F Block Raj Nagar, Loni Dehat Ghaziabad Uttar Pradesh - 201102. Mob No. 9899175116, 4. Munesh Devi F-115 - Gali No 1 To 5, F Block Raj Nagar - Loni Dehat - Ghaziabad - Uttar Pradesh - 201102 to repay the amount mentioned in the notice being Rs.23,34,067/- (Rupees Twenty Three Lakhs Thirty Four Thousand Sixty Seven Only) as on 30-MAY-2025 within 60 days from the date of receipt of the said notice vide Loan Number 102_105787_2021_27_1. The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 06th day of May, 2026 The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "EFL" for an amount of being Rs.23,34,067/- (Rupees Twenty Three Lakhs Thirty Four Thousand Sixty Seven Only) as on 30-MAY-2025. The attention of the Borrower is invited to provisions of sub-section (7) of section 13 of the Act, in respect of time available, to redeem the secured asset.	
DESCRIPTION OF IMMOVABLE PROPERTIES IS AS UNDER:-	
ALL THAT PIECE AND PARCEL OF IMMOVABLE PROPERTY BEARING HOUSE BEARING NO. 4, AREA ADMEASURING 80 SQ. YARDS, COMPRISED IN KHARSA NO. 952 SITUATED AT RAJ NAGAR COLONY, VILLAGE BEHTA HAZIPUR, LONI DISTT. GAZIABAD, UTTAR PRADESH. BOUNDARY OF THE AFORESAID PROPERTY:- TOWARDS NORTH : PLOT OTHER, TOWARDS SOUTH : PLOT OTHER, TOWARDS EAST: ROAD, TOWARDS WEST :PLOT OTHER.	
Place : GAZIABAD Date: 06-05-2026	Sd/- Authorised Officer For Electronica Finance Limiter

"FORM NO-2 OF MC-26"
[Pursuant to Rule 2 of the Companies (Incorporation) Rules 2014]

Advertisement to be published in Newspaper for the change in Registered Office of the company from the place specified in the Memorandum of Association.

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, NORTHERN REGION, DIRECTORATE-1, NEW DELHI

In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause 2 of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014

And
In the matter of
Ms NAVRATAN AGRO-ORGANIC PRIVATE LIMITED having its Registered Office at Property No-07 of Sector-14, E-Block, East of Kailash, South Delhi-110065

Petitioner

Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Association of the company in which special resolution passed Extraordinary General Meeting held on **Thursday, 23rd day of April 2026** to enable the company to change its registered office from **Central Capital Territory of Delhi** under the jurisdiction of Registrar of Companies, Delhi-1 to "State of Haryana".

Any person whose interest is likely to be affected by the proposed change in the Registered Office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by Registered Post of his/her interest supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region Directorate-1, at the address **B-2 Wing, 2nd Floor, Pt. Deendayal Anandya Bhawan, CGO Complex, New Delhi-110003**, within **fourteen days** from the date of the publication of this notice in the Newspaper. The Applicant Company at its Registered Office at the address mentioned below.

Property No-07 DD DMA, E-Block
East of Kailash, South Delhi-110065

For and on behalf of applicant
Navratan Agro-Organic Private Limited
Sd/-
(Tanuja Prasad Pant)

Date : 07 of 05 2026
Place: Delhi DIN : 0733957-17

FORM NO. 14
[See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER-I/II
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001
DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAXACT, 1961.

RC/30/2026 02.04.2026

PUNJAB NATIONAL BANK
Versus
M/S MERRYLAND HOSPITALS & ORBIT DIAGNOSTIC CENTER PVT. LTD.

To,

(CD 1) M/S MERRYLAND HOSPITALS & ORBIT DIAGNOSTIC CENTER PVT. LTD.
(CD 2) DR. SANDEEP SHARMA S/O SHRI MANGE RAM SHARMA B-24, Green Avenue, Church Road, Vasant Kunj, New Delhi-110070 Second Address: 53-P, Sector-3, Urban Estate, Kurukshetra, Haryana Third Address: 437, Village Sangrauli, Tehsil Kaithal, Distt. Kaithal, Haryana.
(CD3) SHRI VIKRAM SHARMA B-24, Green Avenue, Church Road, Vasant Kunj, New Delhi-110070 Second Address: 53-P, Sector-3, Urban Estate, Kurukshetra, Haryana Third Address: 437, Village Sangrauli, Tehsil Kaithal, Distt. Kaithal, Haryana.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)** in **TA/151/2022** an amount of **Rs 37436568 (Rupees Three Crore Seventy Four Lakhs Thirty Six Thousands Five Hundred Sixty Eight Only)** along with pendente lite and future interest @ **15.25% Simple Interest Yearly w.e.f. 22/05/2014** till realization and costs of **Rs 150000 (Rupees One Lakh Fifty Thousands Only)** has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **06/07/2026 at 10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **02/04/2026.**

Sd/-
RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)

 **perfactac limited**

Regd. Off.: 910, Chiranjiw Tower, 43, Nehru Place, New Delhi-110019
E-mail id: compliance@perfactac.com, Website: www.perfactac.com
CIN: L72100DL1972PLCC005971, Phone No.: 011-26441015-18

NOTICE TO SHAREHOLDERS

Second 100 days Campaign – 'Saksham Niveshak'

Investor Education and Protection Fund Authority ('IEPPA'), Ministry of Corporate Affairs ('MCA') has launched Second 100 days Campaign – 'Saksham Niveshak' from April 01, 2026 to July 09, 2026, targeting shareholders whose dividends have remained unpaid/unclaimed. As per the directive of IEPPA, Perfactac Limited ('Company') has initiated the Second 100 Days Campaign, 'Saksham Niveshak', for the shareholders, whose dividend are unpaid/unclaimed, and this notice is being issued by the Company as part of the aforesaid campaign.

All the shareholders who have unpaid/unclaimed dividend(s) or those who are required to update their Know Your Client ('KYC'), bank mandates, nominee and contact information or have any issues/queries related to unpaid/unclaimed dividend and shares, are requested to write to the Company's Registrar and Share Transfer Agent ('RTA') at Skyline Financial Services Private Limited, D-153 A, F Floor, Okhla Industrial Area, Phase – I, New Delhi-110020, Tel: 011-04050193-97 and E-mail-parveen@skylinertaa.com or the Nodal Officer of the Company at compliance@perfactac.com. The shareholders may further note that this campaign has been initiated specifically to reach out to the shareholders to update their KYC and nomination details.

The shareholders are requested to update their details and claim their unpaid/unclaimed dividend to prevent their shares from being transferred to the IEPPA. This notice is also available on the Company's website at www.perfactac.com and the website of the Stock Exchange where the equity shares of the Company are listed i.e. BSE Limited at www.bseindia.com.

SPECIAL WINDOW FOR RE-LODGE-MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES			
In accordance with the SEBI circular no. HO/38/13/11(2)/2026-MRSD-POD/ I/3750/2026 dated January 30, 2026, all shareholders are hereby informed in order to further facilitate the investors to get rightful access to their securities, another special window has been opened for re-lodgement of transfer deeds of physical Securities for a period of one year from February 05, 2026 to February 04, 2027 for Shareholders who sold/purchased the securities prior to April 01, 2019 and whose transfer deeds were lodged prior to April 01, 2019 and rejected/returned/not attended to due to deficiency in the documents/processor otherwise. Shareholders are required to submit all necessary documents as mentioned in the aforesaid Circular to Company's RTA, Skyline Financial Services Private Limited at D-153/A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020, helpline no. 011-4450193 to 197 or send an email at parvseen@skylinertat.com or the Company at compliance@perfectpac.com. Securities so transferred shall be mandatorily credited only in dematerialized mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien marked/pledged during the said lock-in period. For clarity with regard to applicability of this window, below matrix may be referred to:			
Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	✗
Before April 01, 2019	No	No	✗

Further, the following cases should not be considered under the window for processing:

- Cases involving disputes between transferor and transferee.
- Shares which have been transferred to Investor Education and Protection Fund ("IEPF")

Note: All the shareholders are requested to update their KYC Details with Company/RTA/Depository Participants.

 PEGASUS	PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED 55-56, 5th Floor, Free Press House, Nariman Point, Mumbai-400 024, Tel: 91-2261884700
POSESSION NOTICE (RULES 8 (1)) (For Immovable Property)	
Whereas the undersigned being the Authorized Officer of Pegasus Assets Reconstruction Private Limited (PARPL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) of the SARFAESI Act read with Rule 3 of Security Interest (Enforcement) Rule, 2002 issued Demand notice dated 21.01.2026 ("13(2) Notice") calling upon the Borrowers/Co Borrowers/ Mortgagee namely Mr. Rajendra Pratap Singh (Borrower/Mortgagor) and Mrs. Swaita (Co-Borrower) to repay the amount mentioned in the notice being Rs. 40,78,249.42/- (Rupees Four Crore Ninety Lakh Seventy-Eight Thousand Two Hundred Forty-Nine and Forty-Two Paise Only) outstanding as on 20.01.2026 as mentioned in the said 13(2) Notice together with further interest at the contractual rates and costs, charges and expenses within 60 days from receipt of the said notice. The credit facilities available by the Borrowers from ICICI Bank Limited (herein after referred as "ICICI Bank") together with all underlying security interest and all rights, titles and interests therein have since been assigned by ICICI Bank to Pegasus Assets Reconstruction Private Limited acting in its capacity as Trustee of Pegasus 2024 Trust 2 (hereinafter referred to as "PARPL") under the aegis of the SARFAESI Act, vide Assignment of Debt Agreement dated 29.07.2025. Pursuant to aforesaid assignment and in accordance with the provisions of the SARFAESI Act, PARPL has become the lender and is entitled to recover the entire dues mentioned in the 13(2) Notice, and to exercise all its rights as a Secured Creditor under the provisions of the SARFAESI Act and rules thereunder. The Borrowers/Co Borrowers/ Mortgagees having failed to repay the outstanding dues mentioned in the 13(2) Notice, notice is hereby given to the Borrowers and the public in general that the undersigned has taken symbolic possession of the secured asset described herein below in exercise of powers conferred on him under Section 13 (4) of the SARFAESI Act, read with Rule 8 of the Security Interest Enforcement Rules, 2002 on 04.05.2026. The Borrowers/Co Borrowers/Mortgagors and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of PARPL for an amount of Rs. 5,03,32,877.96/- (Rupees Five Crore Three Lakh Thirty-Two Thousand Eight Hundred Seventy-Seven and Ninety-Six Paise Only) outstanding as on 29.04.2026 with further interest at the contractual rate and costs, charges and expenses thereon w.e.f 30.04.2026 till the date of payment / realization. The Borrowers/Co Borrowers/ Mortgageors/ Guarantors attention is invited to the provisions of Section 13(8) of the SARFAESI Act, in respect of the time available to redeem the secured assets.	
DESCRIPTION OF IMMOVABLE PROPERTY	
(Residential Property Being From/Northern Side, Third Floor With Entire Terrace, Constructed On Freehold Plot Admeasuring 398.275 Square Yards, Bearing Property No. A-20, Naraina Vihar, New Delhi-110028).	
Sd/- Authorized Officer	
Date: 07.05.2026 Place: DELHI	For Pegasus Assets Reconstruction Private Limited (Acting in its capacity as Trustee of Security Interest Trust 2)

"FROM NO. 30 TO NO. 26"
(Paragraphs 1 to 30 the Companies
(Incorporation) Rules, 2014)

Advertisement to be published in the newspaper for change of registered office of the Company from its old situation to another

**BEFORE THE CENTRAL GOVERNMENT
NORTHERN REGIONAL DIRECTORATE-1,
NEW DELHI**

In the matter of sub-rule (4) of Section 17 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

And In the matter of
SIX SIGMA CERTIFICATION PRIVATE LIMITED
having its registered office at A-38/3, 2nd Floor, Gal No-8, West Vinod Nagar, Delhi-110082

.....Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the National Registrar of Companies under the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on Monday, 06th April, 2026 to enable the company to change its Registered Office from "National Capital Territory of Delhi" under the Jurisdiction of Registrar of Companies, Delhi" to "State of Uttar Pradesh" Under the Jurisdiction of Registrar of Companies Uttar Pradesh.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal of the Territory of Delhi or in written complaint form or cause to be delivered or sent by registered post of his/her objection supported by an affidavit in support of his/her interest and grounds of objection to the Regional Director, Northern Region Directorate -1, New Delhi at B-2 Wing, 2nd Floor Pl. Deendayal Aiyadaya Bhawan, New Delhi-110002, within fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below.

A-38/3, 2nd Floor, Gal. No-8
West Vinod Nagar, Delhi-110082

For and on behalf of the Applicant
For Six Sigma Certification Private Limited

Sd/-
Viswadev Khatri
Place: Delhi DIN : 012405458

Date : 05-05-2026

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF LIQUID PAPER FINSERVE PRIVATE LIMITED		
1.	Name of Corporate Person	Liquid Paper Finserve Private Limited
2.	Date of Incorporation of Corporate person	15/10/2004
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies- Delhi II
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U65993DL2004PTC129973
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Person	Unit No-500, 5th Floor ITL Twin Tower, Plot No-B-9 NSP Pitampura, Saraswati Vihar, North West Delhi, Delhi, India, 110034
6.	Liquidation Commencement Date of Corporate Person	04th May 2026
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Deepak Kumar Garg Regd. No: IBI/PA-002/IP-N00796/ 2019 - 2020/12560 Communication Address: 7A, Atmaram House No-1, Tolstoy Marg, New Delhi 110001 Regd. Address: I-702A, Ajnara Integrity, Rajnagar Extension, Ghaziabad, Uttar Pradesh 201017 Process email id: liquidpaperfinserve.vol@gmail.com Regd. Email ID: deepakgarg07@rediffmail.com Mobile No: + 91-9871212610
8.	Last Date for Submission of Claims	03rd June, 2026

Notice is hereby given that the Liquid Paper Finserve Private Limited has commenced voluntary liquidation on 04th May 2026

The stakeholders of Liquid Paper Finserve Private Limited are hereby called upon to submit a proof of their claims, on or before 03rd June, 2026 to the liquidator at the address mentioned against item 7.

The financial creditors should submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Deepak Kumar Garg
Liquidator of Liquid Paper
Finserve Private Limited

Date: 08.05.2026
Place: New Delhi

IP Regd. No: IBI/PA-002/IP-N00796/19 - 2020/12560
AFA Valid till 31.12.2026

ALCHEMIST ASSET RECONSTRUCTION COMPANY LTD CIN No. U74999DL2002PLC117052 A-270, First & Second Floor, Defence Colony, New Delhi-110024 Email: admin@alchemistarc.com, Website: www.alchemistarc.com						
POSSESSION NOTICE (Under Section 13(4) of the SARFAESI Act, 2002 read with Rule 8 of the Security Interest (Enforcement) Rules, 2002) (For Immoveable Property)						
Whereas the undersigned being the authorized officer of Alchemist Asset Reconstruction Company Ltd (assignee of SBFC Finance Limited vide assignment agreement dated 30.09.2023) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI Act, 2002 (54 of 2002)) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice dated 19th DECEMBER 2025 calling upon the borrower JYOTI KIRANA STORE, SHAMBU KUMAR SONI, JYOTI DEVI having loan account no. PR00936376 to repay the amount mentioned in the notice being of Rs.5,67,804/- (Rupees Five Lakhs Sixty Seven Thousand and Eight Hundred and Four Only) within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002) on this 6th day of MAY of the Year 2026; The borrower(s)/guarantor(s) and the public in general are hereby cautioned not to deal with the property and any dealings with the property shall be subject to the charge of Alchemist Asset Reconstruction Company Limited for an amount Rs. 5,67,804/- and interest thereon The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.						
DETAILS OF BORROWERS / ACCOUNTS						
Sr. No.	Loan Account No.	Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Amount Due (₹)	Date of 13(4) Notice	Description of Secured Asset	Due Date
1	PR00936376	1.JYOTI KIRANA STORE 2. SHAMBU KUMAR SONI 3.JYOTI DEVI	Rs. 5,67,804	6- MAY - 2026	Plot No- C- 391, a bounded having 44 Sq. yards, out of Khasha No. 72, situated at Village Chotpur Dadr, Dist- Gautam Budh Nagar, Uttar Pradesh Pincode- 201301. Bounded By : East – Road 15ft, West – Road 30ft, North – Road 12ft, South – Property Khurshid.	30th September 2025
The borrower(s)/guarantor(s) are hereby cautioned not to deal with or dispose of, by way of sale, lease, mortgage, charge, or otherwise, the secured asset(s) described above without the prior written consent of the Secured Creditor. This publication is made in compliance with the provisions of the SARFAESI Act, 2002, for the information of the borrower(s), guarantor(s), and the general public. In case of any queries, please contact the undersigned at the following contact details: Phone: 011-46562584 Email: admin@alchemistarc.com, ashutosh@alchemistarc.com Date: 08.05.2026 Place: UTTAR PRADESH						
Sd/- Authorised Officer Alchemist Asset Reconstruction Company Limited (acting in its capacity as Trustee of Alchemist XLVII Trust) Secured Creditor						

PUBLIC NOTICE JEWELLERY AUCTION CUM INVITATION NOTICE			Registered Office: 601 & 602, Peninsula Business Park, 6th Floor, Tower A, Senapati Bapat Marg, Lower Parel, Mumbai - 400 073			DCB BANK		
The below mentioned Borrowers have been issued notices to pay the entire dues in the facilities availed by them from DCB Bank Ltd. against Jewellery pledged with DCB Bank Ltd. We are constrained to conduct first auction of the pledged Jewellery as they have failed to pay the entire dues. The first auction will be conducted at the branches on 08.06.2026 & 09.06.2026 from 12:00 pm to 04:00 pm at below mentioned branches/ locations mentioned in the table. Prospective bidders are advised to contact the respective bank branch for more details including the detailed terms and conditions of the auction. The borrowers & bidders may refer to our website www.dcb.bank.in for branch addresses /venue of auction.								
Sr. No.	Customer ID	Customer Name	Branch / Location	Sr. No.	Customer ID	Customer Name	Branch / Location	
1	101685850	AMARPREET SINGH	Ambala-Ambala	59	108421213	RAJDEEP SINGH	Sirsa-Sirsa	
2	101707270	RAJOT SINGH	Yamuna Nagar-Yamuna Nagar	60	106869703	SAHIL	Rohtak-Rohtak	
3	101722071	SAHIL PARKASH	Raipur Viran-Raipur Viran	61	108732522	CHANCHAL	Hisar-Hisar	
4	101754334	SEEMA RANI	Raipur Viran-Raipur Viran	62	108878196	BABITA	Hisar-Hisar	
5	102150402	ALKA	Hisar-Hisar	63	108888884	MONIKA	Hisar-Hisar	
6	102362405	HARPAL SINGH	Indergarth-Indergarth	64	108983763	ASHISH	Hisar-Hisar	
7	102398956	SHAKTI SINGH	Kurukshetra-Kurukshetra	65	109008548	JATIN	Hisar-Hisar	
8	102400359	RAJBALA	Hisar-Hisar	66	109047502	BHOLA	Yamuna Nagar-Yamuna Nagar	
9	102417049	JASBIR KUMAR	Raipur Viran-Raipur Viran	67	109190659	PREETI	Pehowa-Pehowa	
10	102724169	SHIVANSH GOEL	Ambala-Ambala	68	109265068	PRADEEP	Sonapat-Sonapat	
11	102805371	HEENA	Hisar-Hisar	69	109266794	POOJA RANI	Hisar-Hisar	
12	102823031	KRISHAN KUMAR	Hisar-Hisar	70	109281046	MANPREET SINGH	Panipat-Panipat	
13	102828692	PARVINDER KAUR	Yamuna Nagar-Yamuna Nagar	71	109321792	VIKRANT	Sonapat-Sonapat	
14	102838052	SURENDER	Hisar-Hisar	72	101983460	SUNIL KUMAR KHURANA	Pehowa-Pehowa	
15	102910230	VIKRAM SINGH	Kamal-Kamal	73	102054645	MANISH KUMAR	Raipur Viran-Raipur Viran	
16	103192937	TARJIT SINGH	Kamal-Kamal	74	102124822	DEEPAK SAINI	Yamuna Nagar-Yamuna Nagar	
17	103601456	SUBHASH CHANDER	Pehowa-Pehowa	75	102205777	RAJU	Hisar-Hisar	
18	103628360	SUNNY TUTEJA	Kamal-Kamal	76	102222861	RITU RAJ	Hisar-Hisar	
19	103649278	MAHENDER KUMAR	Panipat-Panipat	77	102314427	DEEPAK BISHNOI	Hisar-Hisar	
20	104386498	DIVYA	Panipat-Pehowa	78	102912704	RANJEET KAUR	Ambala-Ambala	
21	104462716	PARVEEN KUMAR	Kamal-Kamal	79	102914898	PAWAN KUMAR	Hisar-Hisar	
22	104903359	VIPIN KUMAR	Dera-Dera	80	103461660	DHARAM VEER	Hisar-Hisar	
23	104984939	RAVI KUMAR	Pehowa-Pehowa	81	103882692	ABHISHEK	Hisar-Hisar	
24	105046378	KARNAIL SINGH	Pehowa-Pehowa	82	104453373	AMIT KUMAR	Hisar-Hisar	
25	105188001	VIKAS SAINI	Dera-Dera	83	104495552	SHAMSHER	Hisar-Hisar	
26	105221938	SONIA	Raipur Viran-Raipur Viran	84	104540311	KULWANT KAUR	Yamuna Nagar-Yamuna Nagar	
27	105562866	KIRAN SHRIVASTAV	Panipat-Panipat	85	104950764	OZA CHANDRAKANT	Rohtak-Rohtak	
28	105609537	SUMIT KUMAR	Panipat-Panipat	86	105099206	MOHIT SHARMA	Hisar-Hisar	
29	105610566	PHULMA DEVI	Hisar-Hisar	87	106016851	SUNIL SAINI	Hisar-Hisar	
30	105845216	ANKIT GOYALA	Raipur Viran-Raipur Viran	88	106154594	ANITA	Ambala-Ambala	
31	106104904	TOSIF	Panipat-Panipat	89	106246717	GORVE GROVER	Hisar-Hisar	
32	106290635	KIRAN	Sirsa-Sirsa	90	106437632	SARJEET	Sirsa-Sirsa	
33	106335644	PARSHANT	Yamuna Nagar-Yamuna Nagar	91	106789184	SONU DEVI	Panipat-Panipat	
34	106473877	RAVINDER	Rohtak-Rohtak	92	106875122	MOHIT	Hisar-Hisar	
35	106488251	MONIKA	Pehowa-Pehowa	93	107302012	SANDEEP BHANOT	Hisar-Hisar	
36	106694218	RAJAT	Panipat-Panipat	94	107336471	JITENDER KUMAR	Panipat-Panipat	
37	106751457	AMRITA	Hisar-Hisar	95	107564490	AARIF	Panipat-Panipat	
38	106778434	AMIT KUMAR	Hisar-Hisar	96	107808328	ABHISHEK	Hisar-Hisar	
39	106875013	ANSHIKA	Yamuna Nagar-Yamuna Nagar	97	107898236	RENU DEVI	Rohtak-Rohtak	

